Department to distribute all its material free, it was decided, as an experiment, to put some copies on sale at the New York World Fair. For this, 5,000 copies were made available to the Ministry of International Trade who found that, in practice, there was not really a market for such material. Only 150 albums were sold at the Fair.]

U. N. EMBARGO ON RHODESIA

*195. SHRI M. V. BHADRAM. SHRI P. K. KUMARAN :

Will the PRIME MINISTER be pleased to state: (a) whether it is a fact that the United Nation's trade embargo against the illegal regime in Rhodesia has been very ineffective;

- (b) if so, what are the reasons Uiere-for; and
- (c) whether the Government of India intend to take up this issue in the United Nations with a view to enforce more effective sanctions against the said regime in Rhodesia?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) Yes, Sir

- (b) The principal leakage in the imposition of effective economic sanctions against Rhodesia has been the active support given to the illegal regime by South Africa and Portugal. These two countries have not only refused to co-operate with the U.N. in this matter but have openly assisted the illegal regime in Rhodesia to sustain its economy.
- (c) The Rhodesian issue was recently discussed at the 22nd session of the General Assembly. India's representative stated that since selective mandatory sanctions had failed to achieve their objective, there is no alternative except for Britain now to use force to end the rebellion in Rhodesia. The General Assembly in a resolution passed on the 3rd November 1967, has also demanded that Britain should use force to bring an effective and speedy end to the rebellion since limited economic sanctions voted by the Security Council in December 1966, had failed.

ASIA FOUNDATION'S ASSISTANCE TO INDIA

- ♦196. SHRI BANKA BEHARY DAS: Will the PRIME MINISTER be pleased to state:
- (a) the names of institutions which have received financial assistance from the Asia Foundation, the amount of assistance and the year for which this assistance was given;
- (b) whether Government gave clearance for this assistance before the organisations received them:
- (c) whether any organisation has refused to accept the grant or has returned the grant after the exposure that Asia Foundation were receiving money from the C.I.A.; and
 - (d) if so, which is that organisation?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT): (a) A statement is being compiled and will be placed on the Table of the House.

- (b) According to the arrangement with the Asia Foundation, prior clearance of Government is necessary before any assistance is offered. There have, however, been a few cases where the assistance was given before obtaining the formal approval of Government. Such lapses were brought to the attention of the Asia Foundation who expressed regret.
 - (c) Government have no such information.
 - (d) Does not arise.

FUNCTIONING OF THE INTERNATIONAL SUPERVISORY COMMISSION IN VIETNAM

*197. SHRI N. R. MUNISWAMY: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that the International Supervisory Commission in Vietnam is faced with difficulties in its functioning effectively; if so, what are they; and
- (b) whether India is in consultation with the other two members Canada and Poland as to its strengthening?

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THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT): (a) Yes, Sir, Commission's difficulties arise from the present situation concerning the conflict in Vietnam. There are also some financial problems.

(b) As and when problems arise, steps are taken to resolve them in consultation with the other two members of the Commission as well as the two Co-Chairman powers UK and USSR

INDIANS KILLED IN ADEN

- •198. SHRI RAM CHANDER: Will the PRIME MINISTER be pleased to state:
- (a) whether Government are aware that a number of Indians were among the people who were injured and kill ed during the terrorist attacks in Aden recently:
- (b) if so, how many Indians were injured and how many were killed;
- (c) the number of Indians who are living in Aden and whether they are being repatriated: and
- (d) if so, what are the details of the repatriation scheme?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) and (b) Three Indians were killed and fourteen injured. Except for one, all these casualties were accidental resulting from stray bullets and splinters of grenades aimed presumably at British security personnel.

- (c) The number of Indians still in Aden is estimated at 1,200. About 500 of them are British subjects of Indian origin. A few hundred are expected to leave by the end of December, 1967 by normal means of transport available in Aden.
- (d) Since the Indians have not experienced any difficulty in availing the normal means of transport to leave Aden, the question does not arise.

OCCUPATION OF INDIAN TERRITORY BY PAKISTAN

- •199. SHRI LOKANATH MISRA: Will the Minister of DEFENCE be pleased to state:
- (a) whether it is a fact that an area of four square miles called 'Dras' near

Kargil on the Indian side of the ceasefire line is still under Pakistani occupation in contravention of the Tashkent Agreement; and

(b) whether Government's attention has been drawn to a report published in 'Hindkesari' of Delhi in its issue of September 4, 1967, stating that this matter has been referred to the Defence Ministry and U.N. Observer group but nothing has been done?

THE MINISTER OF DEFENCE (SARDAR SWARAN SINGH): (a) and (b) As stated in answer to Question No. 53 on 21-11-1967, all areas under the control of the Government of India immediately prior to the Indo-Pakistan conflict of August/September 1965, which were occupied by Pakistan during the conflict. have been vacated by Pakistan in accordance with the Tashkent Agreement. Pakistan is, however, in occupation of some isolated positions along the cease-fire line in the Kargil Sector not forming a compact area which according to us are on our side of the Ceasefire line, thus violating the Cease Fire Agreement of 1949. On complaints being made to U.N. Observers, it has been held that these positions are on our side of the Cease Fire Line and the C.M.O. has asked Pakistan to vacate them. The matter is being actively pursued.

MILITARY ALLIANCE OF INDIA, AFGHANISTAN AND ISRAEL

- *200. SHRI JAGAT NARAIN: Will the PRIME MINISTER be pleased to state:
- (a) whether Government are aware that intensive preparations are being made by Turkey, Iran, Jordan, Saudi Arabia and Pakistan for a military alliance;
- (b) if so, whether Government propose to form a military block comprising India, Afghanistan and Isreal as a safeguard against the proposed alliance; and
- (c) if not, the manner in which Government propose to encounter this new danger from Pakistan?
- THE DEPUTY MINISTER IN MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : Government are not aware of any